

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.11/AM20
(HELD ON 06.11.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 11/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 06.11.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri O.P. Sharma, Consultant, D/o C&PC
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 9 dated 25.09.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-106	Servewell Household Appliances	HQ F. No. 01/87/50/00534/AM19/DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 2410042506 dt. 06.09.2018	RA F. No. 24/24/040/00011/AM19	

Subject: Fixation of norms in respect of Advance Authorization No.24120042506 dated 06.09.2018

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Segregated quantity of Export and its corresponding input quantity

Case No. A-107	M/s Glenrock Rubber Products Pvt. Ltd.	HQ F. No. 1/87/171/00003/AM20/DES-VII	Status: Approved
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date No.1010059527 dt. 05.07.2016	RA F. No. 10/24/040/00029/AM17	

Subject: Fixation of norms in respect of Advance Authorization No.1010059527 dated 05.07.2016

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/291/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Special Purpose Rubber Mats	1Kg	Technically Specified Natural Rubber	0.222Kg
		Reclaimed Rubber	0.210Kg
		Rubber Crumb Powder	0.537Kg
Rubber Cattle Mats {Custom made}	1Kg	Technically Specified Natural Rubber	0.162Kg
		Reclaimed Rubber	0.294Kg
		Rubber Crumb Powder	0.521Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-108	Max Specialty Films Ltd	HQ F. No. 01/87/050/ 00182/AM18/DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 2210015723 Dt:14.06.2017	RA F. No. 22/24/040/00005/AM18	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Percentage net content of each import item in Export
- Percentage of wastage claimed

Case No. A-109	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00371/AM17/DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810138481 Dt: 12.08.2016	RA F. No. 08/24/040/00109/AM17	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Details of indigenous inputs along with their weight

Dr. J. Kumar

Case No. A-110	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00368/AM17/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810136781 Dt: 23.12.2015	RA F. No. 08/24/040/00279/AM16	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-111	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00221/AM17/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810138206 Dt: 24.06.2016	RA F. No. 08/24/040/00107/AM17	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-112	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00073/AM17/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810137850 Dt: 05.05.2016	RA F. No. 08/24/040/00042/AM17	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-113	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00239/AM17/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810136212 Dt: 07.10.2015	RA F. No. 08/24/040/00159/AM16	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-114	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00369/AM17/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810138480 Dt: 12.08.2016	RA F. No. 08/24/040/00083/AM17	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Details of indigenous inputs along with their weight

Case No. A-115	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00222/AM17/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 0810138207 Dt: 24.06.2016	RA F. No. 08/24/040/00108/AM17	

Subject: Fixation of norms

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Details of indigenous inputs along with their weight

Case No. A-116	Flexituff International Ltd.	HQ F. No. 01/87/050/ 00008/AM10/ DES-VII	Status: Deferred
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 1110020023 Dt:09.04.2009	RA F. No. 11/24/040/00081/AM09	

Subject: Inclusion of Import Item Fuel (Furnace Oil) Consumable

Decision: The committee considered the request of the firm and decided to refer the file to Department of Chemicals and Petro Chemicals for examination of the case.

Case No. A-117	M/s Dashmesh Rubber Industries Pvt. Ltd.	HQ F. No. 01/87/50/ 0034/AM18/DES-VII	Status: Approved
NC No.:11/AM20 Dated: 06.11.2019	Adv. Lic. No. and Date 5210042181 dt. 16.02.2017	RA F. No. 52/24/040/0078/AM17	

Subject: Amendment in the description of Import Item.

Decision: The committee considered the request of the firm and decided to amend the description of Import Item as Used Butyl Tube with cut two or three pieces

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ONLINE CASES

Case No.: 336/24/87- ALC1/2018	Party Name: UNIPATCH RUBBER LTD.	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/01142/AM19/	RLA File :05/24/040/00179/AM16/	Lic.No/Date:0510395377 20.08.2015	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

Case No.: 1/24/87- ALC1/2018	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00807/AM19/	RLA File :08/24/040/00373/AM16/	Lic.No/Date:0810137116 03.02.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

Case No.: 8/16/87- ALC1/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00305/AM19/	RLA File :02/24/040/00058/AM19/	Lic.No/Date:0210208570 16.07.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

Case No.: 42/19/87- ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00536/AM19/	RLA File :30/24/040/00028/AM19/	Lic.No/Date:3010104445 18.09.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

Case No.: 122/21/87- ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00671/AM19/	RLA File :30/24/040/00035/AM19/	Lic.No/Date:3010104495 08.11.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

Case No.:201/24/87- ALC1/2018	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Approved
HQ File :01/87/050/01007/AM19/	RLA File :09/24/040/00466/AM19/	Lic.No/Date:091006701 0 31.12.2018	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/234/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY Recommended
SELF ADHESIVE POLYETHYLENE FILM (165 GSM +/- 10%)	1Sq.mt	POLYETHYLENE FILM- 83 MICRON +/- 10% - VARIOUS WIDTHS - VARIOUS COLOURS/TRANSPAREN T	1.04Sq.mt
		RELEASE BASE PAPER- GLASSINE-60 GSM+/- 10% - VARIOUS COLOURS - VARIOUS WIDTHS	1.04Sq.mt
		ADHESIVE (55% SOLID +/- 10% WATER BASED)	0.042Kg
		SILICON	Not allowed as no past consumption data is given and it is also not mentioned in SION
RA may take consequential action as per Policy / Procedures			

Case No.:318/24/87- ALC1/2018	Party Name: KEY EXPORTS,	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/01124/AM19/	RLA File :03/94/040/01001/AM19/	Lic.No/Date:0310827208 21.02.2019	

Decision : The committee considered the case as per agenda and decided to call for the comments of Ministry of Environment and Forests

Case No.:21/25/87- ALC1/2018	Party Name: LOTUS ROOFINGS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Rejected
HQ File :01/87/050/01218/AM19/	RLA File :04/24/040/00260/AM19/	Lic.No/Date:0410165264 01.03.2019	

Decision : The committee noted that a DL was issued to firm on 05.08.2019, which was followed by a reminder on 16.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

Case No.:3/25/87- ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:3010104619	

S. P. Sharma
S. P. Sharma
Secretary
Ministry of Commerce & Industries
New Delhi

:01/87/050/01200/AM19/ :30/24/040/00053/AM19/ 04.03.2019

Decision : The committee noted that a DL was issued to firm on 05.08.2019, which was followed by a reminder on 16.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

Case No.:8/1/87-ALC1/2019 **Party Name:** PIONEER POLYLEATHERS LIMITED **Meet No/Date:**11/87-ALC1/2019 06.11.2019 **Status:** Rejected

10 **HQ File** :01/87/050/01238/AM19/ **RLA File** :05/24/040/00700/AM19/ **Lic.No/Date:**0510409862 06.03.2019

Decision : The committee noted that a DL was issued to firm on 05.08.2019, which was followed by a reminder on 16.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

Case No.:37/1/87-ALC1/2019 **Party Name:** MEDICAP HEALTHCARE LIMITED **Meet No/Date:**11/87-ALC1/2019 06.11.2019 **Status:** Deferred

11 **HQ File** :01/87/050/01267/AM19/ **RLA File** :34/24/040/00310/AM19/ **Lic.No/Date:**3410044988 20.03.2019

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No.:47/1/87-ALC1/2019 **Party Name:** PIONEER POLYLEATHERS LIMITED **Meet No/Date:**11/87-ALC1/2019 06.11.2019 **Status:** Rejected

12 **HQ File** :01/87/050/01277/AM19/ **RLA File** :05/24/040/00746/AM19/ **Lic.No/Date:**0510410079 28.03.2019

Decision : The committee noted that a DL was issued to firm on 05.08.2019, which was followed by a reminder on 16.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

Case No.:1/2/87-ALC1/2019 **Party Name:** TANGERINE DESIGN PVT. LTD. **Meet No/Date:**11/87-ALC1/2019 06.11.2019 **Status:** Approved

HQ File :01/87/050/00001/AM20/ **RLA File** :05/24/040/00754/AM19/ **Lic.No/Date:**0510410091 29.03.2019

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/161/2019-TSW dated 01.10.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY Recommended
PU BELT - 38 MM CES2 REVERSIBLE STRETCH FINISH SIZE 40-58 INCH WITH METAL BUCKLE	200000Number	SYNTHETIC PU LEATHER {RELEVANT THICKNESS}	19383.7Sq.mt.

	METAL BUCKLE (RELEVANT)	Net+1%
RA may take consequential action as per Policy / Procedures		

Case No.:4/2/87-ALC1/2019 Party Name: OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Deferred

14 HQ File :01/87/050/00004/AM20/ RLA File :05/24/040/00002/AM20/ Lic.No/Date:0510410129 03.04.2019

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case

Case No.:34/2/87-ALC1/2019 Party Name: NATROYAL INDUSTRIES PRIVATE LIMITED Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Deferred

15 HQ File :01/87/050/00034/AM20/ RLA File :34/24/040/00004/AM20/ Lic.No/Date:3410045043 11.04.2019

Decision : The committee considered the reply of the firm and noted that reply is not as per DL issued to the firm. Therefore, committee decided that firm may furnish reply as per DL and deferred the case.

Case No.:36/2/87-ALC1/2019 Party Name: EDATHALA POLYMERS PVT.LTD Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Approved

HQ File :01/87/050/00036/AM20/ RLA File :10/24/040/00002/AM20/ Lic.No/Date:1010060166 11.04.2019

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/230/2019-TSW dated 25.10.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Technically Specified Natural Rubber (TSNR)	30.720MT	Crude Natural Rubber 3X Brown (Estate Brown Crepe)	31.334MT
RA may take consequential action as per Policy / Procedures			

Case No.:39/2/87-ALC1/2019 Party Name: TANGERINE DESIGN PVT. LTD. Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Approved

HQ File :01/87/050/00039/AM20/ RLA File :05/24/040/00026/AM20/ Lic.No/Date:0510410274 16.04.2019

17 **Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/161/2019-TSW dated 01.10.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY Recommended
PU BELT - 38 MM	100000 Number	SYNTHETIC PU	5153.51Sq.mt.

[Signature]

CUT RND NON REVERSIBLE FINISH SIZE 43-61 INCH (net content 4816.36 sq mts)		LEATHER [RELEVANT THICKNESS]	
		METAL BUCKLE (RELEVANT)	Nct+1%
PU BELT - 38 MM CUT EDGE REVERSIBLE FINISH SIZE 40-58 INCH (net content 10864.31 sq mts)	120000 Number	SYNTHETIC PU LEATHER [RELEVANT THICKNESS]	11630.24Sq.mt.
		METAL BUCKLE (RELEVANT)	Nct+1%
RA may take consequential action as per Policy / Procedures			

Case No.:3/5/87-ALC1/2019 Party Name: PORUS LABORATORIES PRIVATE LIMITED Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Deferred

HQ File RLA File Lic.No/Date:0910067554
18 :01/87/050/00114/AM20/ :09/24/040/00072/AM20/ 21.05.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 16.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:17/5/87-ALC1/2019 Party Name: GUJARAT FLUORO CHEMICALS LTD Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Deferred

HQ File RLA File Lic.No/Date:3410045162
19 :01/87/050/00128/AM20/ :34/24/040/00344/AM19/ 21.05.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 16.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:4/5/87-ALC1/2019 Party Name: GARWARI POLYESTER LTD. Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Deferred

HQ File RLA File Lic.No/Date:0310829191
20 :01/87/050/00115/AM20/ :03/94/040/00003/AM20/ 22.05.2019

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:19/5/87-ALC1/2019 Party Name: CHIRIPAL POLY FILMS LTD. Meet No/Date:11/87-ALC1/2019 06.11.2019 Status: Deferred

HQ File RLA File Lic.No/Date:0810145354
21 :01/87/050/00130/AM20/ :08/24/040/00063/AM20/ 24.05.2019

Decision : The committee considered the case as per agenda and noted that a DL was issued to

the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 20/5/87- ALC1/2019	Party Name: SHRINATH ROTO PACK PVT LTD.	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 22 :01/87/050/00131/AM20/	RLA File :09/24/040/00065/AM20/	Lic.No/Date:0910067569 24.05.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 16.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 21/5/87- ALC1/2019	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 23 :01/87/050/00132/AM20/	RLA File :52/24/040/00008/AM20/	Lic.No/Date:5210043065 24.05.2019	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 31/5/87- ALC1/2019	Party Name: MOTIBA SILICONE PRIVATE LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 24 :01/87/050/00142/AM20/	RLA File :08/24/040/00077/AM20/	Lic.No/Date:0810145401 29.05.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK} and Department of Chemicals and Petro Chemicals

Case No.: 34/5/87- ALC1/2019	Party Name: PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 25 :01/87/050/00145/AM20/	RLA File :09/24/040/00087/AM20/	Lic.No/Date:0910067602 30.05.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 16.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 35/5/87- ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 26 :01/87/050/00146/AM20/	RLA File :02/24/040/00024/AM20/	Lic.No/Date:0210209210 30.05.2019	

Decision : The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals on 17.09.2019 and the same are awaited. Therefore, committee decided to defer the case.

27 Case No.: 36/5/87-	Party Name: WELSPUN	Meet No/Date: 11/87-	Status:
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S. S. Kumar

ALC1/2019	FLOORING LIMITED	ALC1/2019 06.11.2019	Deferred
HQ File :01/87/050/00147/AM20/	RLA File :09/24/040/00044/AM20/	Lic.No/Date:0910067610 31.05.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:37/5/87- ALC1/2019	Party Name: WELSPUN FLOORING LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00148/AM20/	RLA File :09/24/040/00045/AM20/	Lic.No/Date:0910067611 31.05.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 16.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:38/5/87- ALC1/2019	Party Name: CRIEST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
29 HQ File :01/87/050/00149/AM20/	RLA File :08/24/040/00079/AM20/	Lic.No/Date:0810145425 31.05.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}

Case No.:48/5/87- ALC1/2019	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Approved
HQ File :01/87/050/00159/AM20/	RLA File :09/24/040/00110/AM20/	Lic.No/Date:0910067632 06.06.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/234/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY Recommended
SELF ADHESIVE FILM BOPP WHITE (130 GSM +/- 10%)	1Sq.mt	BOPP FILM-60 MICRONS +/- 10%-WHITE- VARIOUS WIDTHS	1.04Sq.mt
		RELEASE BASE PAPER- GLASSINE-60 GSM +/- 10%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04Sq.mt
		ADHESIVE (55% Solid+/- 10%) (Water Based)/ACRYLIC EMULSION	0.042Kg
		SILICON	Not allowed as no past consumption

Signature

OFFICE OF THE
DIRECTOR GENERAL
OF TRADE
(EXPORTS)

			data is given and it is also not mentioned in SION
RA may take consequential action as per Policy / Procedures			

Case No.:49/5/87-ALC1/2019	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Approved
HQ File :01/87/050/00160/AM20/	RLA File :09/24/040/00109/AM20/	Lic.No/Date:0910067633 06.06.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/174/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY Recommended
SELF ADHESIVE FILM BOPP CLEAR/TRANSPARENT (125 GSM +/- 10%)	1Sq.mt	BOPP FILM-50 MICRONS +/- 10%-CLEAR/TRANSPARENT- VARIOUS WIDTHS	1.04Sq.mt
		RELEASE BASE PAPER- GLASSINE-60 GSM +/- 10%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04Sq.mt
		ADHESIVE (55% Solid +/- 10%) (Water Based)/ACRYLIC EMULSION	0.042Kg
		SILICON	Not allowed as no past consumption data is given and it is also not mentioned in SION
RA may take consequential action as per Policy / Procedures			

Case No.:50/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00161/AM20/	RLA File :02/24/040/00032/AM20/	Lic.No/Date:0210209233 10.06.2019	

Decision : The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals on 17.09.2019 and the same are awaited. Therefore, committee decided to defer the case.

Case No.:51/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00162/AM20/	RLA File :02/24/040/00034/AM20/	Lic.No/Date:0210209234 10.06.2019	

Dr. P. K. Mani

Decision : The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals on 17.09.2019 and the same are awaited. Therefore, committee decided to defer the case.

Case No.: 55/5/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00166/AM20/	RLA File :05/24/040/00150/AM20/	Lic.No/Date: 0510410908 12.06.2019	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- Bifurcated quantity of Export for each GSM
- Percentage net content of fabric in export product GSM wise

Case No.: 67/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00178/AM20/	RLA File :02/24/040/00037/AM20/	Lic.No/Date: 0210209255 14.06.2019	

Decision : The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals on 17.09.2019 and the same are awaited. Therefore, committee decided to defer the case.

Case No.: 3/8/87-ALC1/2019	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Approved
HQ File :01/87/050/00190/AM20/	RLA File :03/95/040/00242/AM20/	Lic.No/Date: 0310829726 17.06.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00190/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Self Adhesive Polythelene Film (166 gsm +/- 10%)	1500000Sq.meter	Polythelene (PE) Film Thickness 90 microns +/- 15%	1560000Sq.meter

		Adhesive (55% solid water based)	60000Sq.meter
		Glassine Paper (60 gsm +/- 10%)	1560000Sq.meter
RA may take consequential action as per Policy / Procedures			

Case No.:75/5/87-ALC1/2019	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File 37 :01/87/050/00186/AM20/	RLA File :08/24/040/00036/AM20/	Lic.No/Date:0810145536 18.06.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 16.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:1/8/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File 38 :01/87/050/00188/AM20/	RLA File :02/24/040/00047/AM20/	Lic.No/Date:0210209278 21.06.2019	

Decision : The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals on 17.09.2019 and the same are awaited. Therefore, committee decided to defer the case.

Case No.:5/8/87-ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File 39 :01/87/050/00192/AM20/	RLA File :08/24/040/00098/AM20/	Lic.No/Date:0810145564 25.06.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}

Case No.:6/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File 40 :01/87/050/00193/AM20/	RLA File :05/24/040/00165/AM20/	Lic.No/Date:0510411046 25.06.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:7/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File 41 :01/87/050/00194/AM20/	RLA File :05/24/040/00164/AM20/	Lic.No/Date:0510411047 25.06.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received.

Alp Kumar

Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:8/8/87- ALC1/2019	Party Name: VACMET INDIA LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Withdrawn
42 HQ File :01/87/050/00195/AM20/	RLA File :06/24/040/00017/AM20/	Lic.No/Date:0610039212 25.06.2019	

Decision : The committee considered the request of the firm, wherein firm has requested not to fix norms. Therefore, committee decided to withdraw the case.

Case No.:10/8/87- ALC1/2019	Party Name: UNIFORM SYNTHETICS	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
43 HQ File :01/87/050/00197/AM20/	RLA File :03/95/040/00289/AM20/	Lic.No/Date:0310829930 26.06.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}

Case No.:14/8/87- ALC1/2019	Party Name: SHRINATH ROTO PACK PVT LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
44 HQ File :01/87/050/00201/AM20/	RLA File :09/24/040/00154/AM20/	Lic.No/Date:0910067714 27.06.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:15/8/87- ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
45 HQ File :01/87/050/00202/AM20/	RLA File :02/24/040/00052/AM20/	Lic.No/Date:0210209293 27.06.2019	

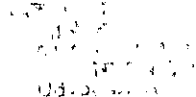
Decision : The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals on 17.09.2019 and the same are awaited. Therefore, committee decided to defer the case.

Case No.:17/8/87- ALC1/2019	Party Name: NANOFIL TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
46 HQ File :01/87/050/00204/AM20/	RLA File :61/24/040/00003/AM20/	Lic.No/Date:6110001602 28.06.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

47 Case No.:20/8/87- ALC1/2019	Party Name: FISHFA RUBBERS LIMITED	Meet No/Date:11/87- ALC1/2019	Status: Deferred
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S. P. Kumar



HQ File
:01/87/050/00207/AM20/

RLA File
:24/24/040/00003/AM20/

06.11.2019
Lic.No/Date:2410042796
28.06.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:21/8/87-
ALC1/2019

Party Name: GOLDEN
ROLLS PVT LTD

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Deferred

48 HQ File
:01/87/050/00208/AM20/

RLA File
:33/24/040/00009/AM20/

Lic.No/Date:3310030559
28.06.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:18/8/87-
ALC1/2019

Party Name: GANPATI
PIPES

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Deferred

49 HQ File
:01/87/050/00205/AM20/

RLA File
:05/23/040/00133/AM20/

Lic.No/Date:0510411106
01.07.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:19/8/87-
ALC1/2019

Party Name: BAGLA
POLIFILMS LIMITED

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Deferred

50 HQ File
:01/87/050/00206/AM20/

RLA File
:05/23/040/00099/AM20/

Lic.No/Date:0510411110
01.07.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:28/8/87-
ALC1/2019

Party Name:
CONSOLIDATED WOOD
INDUSTRIES

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Deferred

51 HQ File
:01/87/050/00215/AM20/

RLA File
:10/24/040/00028/AM20/

Lic.No/Date:1010060219
03.07.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Lib. p. 16/11/2019

Case No.:30/8/87- ALC1/2019 Party Name: CONTINENTAL INDIA PRIVATE LIMITED Meet No/Date:11/87- ALC1/2019 06.11.2019 Status: Approved

HQ File :01/87/050/00217/AM20/ RLA File :05/23/040/00142/AM20/ Lic.No/Date:0510411145 03.07.2019

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/289/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED PER 100KG OF EXPORT
Truck Radial Tyre	278176Kg	Natural Rubber	32.66Kg
		Synthetic Rubber-SBR	5.70Kg
		Carbon Black	1.56Kg
		Polybutadene Rubber	6.51Kg
RA may take consequential action as per Policy / Procedures			

Case No.:31/8/87- ALC1/2019 Party Name: CONTINENTAL INDIA PRIVATE LIMITED Meet No/Date:11/87- ALC1/2019 06.11.2019 Status: Approved

HQ File :01/87/050/00218/AM20/ RLA File :05/23/040/00141/AM20/ Lic.No/Date:0510411146 03.07.2019

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/289/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED PER 100KG OF EXPORT
Truck Radial Tyre	388622Kg	Natural Rubber	32.66Kg
		Synthetic Rubber-SBR	5.70Kg
		Carbon Black	1.56Kg
		Polybutadene Rubber	6.51Kg
RA may take consequential action as per Policy / Procedures			

Case No.:33/8/87- ALC1/2019 Party Name: AUTUS INTERNATIONAL Meet No/Date:11/87- ALC1/2019 06.11.2019 Status: Deferred

HQ File :01/87/050/00220/AM20/ RLA File :31/83/040/00055/AM20/ Lic.No/Date:3110067463 04.07.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Sub p Kumar

Case No.:34/8/87- ALC1/2019	Party Name: SUNLINK PHOTOVOLTAIC PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 55 :01/87/050/00221/AM20/	RLA File :31/83/040/00053/AM20/	Lic.No/Date:3110067464 05.07.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:36/8/87- ALC1/2019	Party Name: MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 56 :01/87/050/00223/AM20/	RLA File :03/95/040/00077/AM20/	Lic.No/Date:0310830155 08.07.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:37/8/87- ALC1/2019	Party Name: ELASTOMER INDIA MFG.CO.(PROP.ATUL J SHAH)	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 57 :01/87/050/00224/AM20/	RLA File :31/83/040/00057/AM20/	Lic.No/Date:3110067467 08.07.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No.:38/8/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00225/AM20/	RLA File :03/94/040/00300/AM20/	Lic.No/Date:0310830271 12.07.2019	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Signature

Case No.:39/8/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00226/AM20/	RLA File :03/94/040/00301/AM20/	Lic.No/Date:0310830273 12.07.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

Case No.:40/8/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00227/AM20/	RLA File :03/94/040/00302/AM20/	Lic.No/Date:0310830274 12.07.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

Case No.:41/8/87- ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Approved
HQ File :01/87/050/00228/AM20/	RLA File :03/95/040/00358/AM20/	Lic.No/Date:0310830280 15.07.2019	
Decision: Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/141/2019/-TSW dated 04.11.2019 Committee decided to ratify license as under:			

Arif Kuman

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED IN KG FOR UNIT KG OF RESULTANT PRODUCT
RUBBER FLOOR COVERINGS & MATS	300000Kg	NATURAL RUBBER	0.180
		EPDM SYNTHETIC RUBBER	0.250
		ZINC OXIDE	0.025
		ANTIOXIDANT: KUMANOX, IONOL	0.008
		ACCELERATOR: CBS	0.015
		TITANIUM DI-OXIDE	0.025
		BONDING AGENT: PEG 4000	0.015
		BASE OIL T-110	0.067
		STEARIC ACID	0.012
		COUPLING AGENT: SI-69	0.008
		CONSUMABLES: SILICON EMULSION	0.006
		PACKING MATERIAL: PLASTIC PALLETTS	300 Numbers (for export of 300000Kg)
Note: 1. There should be a value cap on Antioxidant/Retarder/Accelerator as per General Note 8 of Rubber Chemicals of Hand Book of Procedure Vol. II. 2. All the plastic pallets will be exported back along with the export item. RA may take consequential action as per Policy / Procedures			

Case No.: 43/8/87- ALC1/2019	Party Name: VARIOFIL INDUSTRIES	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 62 :01/87/050/00230/AM20/	RLA File :24/24/040/00018/AM20/	Lic.No/Date:2410042810 16.07.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 52/8/87- ALC1/2019	Party Name: KHANNA POLYRIB(P)LTD.,	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 63 :01/87/050/00239/AM20/	RLA File :06/24/040/00031/AM20/	Lic.No/Date:0610039247 22.07.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 53/8/87- ALC1/2019	Party Name: ASHKA IMPORT EXPORT	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File 64	RLA File	Lic.No/Date:0210209321	

Sub J. Duman

:01/87/050/00240/AM20/ :02/24/040/00057/AM20/ 23.07.2019

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.: 55/8/87-ALC1/2019	Party Name: DELTA THERMOFORMERS	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00242/AM20/	RLA File :03/94/040/00334/AM20/	Lic.No/Date:0310830529 24.07.2019	

65 **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Net weight of Export Product
- Material balance between Import and Export taking wastage into account
- Commercial value of wastage generated

Case No.: 56/8/87-ALC1/2019	Party Name: VEER PLASTICS PRIVATE LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Withdrawn
66 HQ File :01/87/050/00243/AM20/	RLA File :08/24/040/00451/AM19/	Lic.No/Date:0810145791 24.07.2019	

Decision : The committee considered the case as per agenda and decided to withdraw the same as per firm's request.

Case No.: 58/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
67 HQ File :01/87/050/00245/AM20/	RLA File :05/24/040/00246/AM20/	Lic.No/Date:0510411359 25.07.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No.: 59/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Transferred
68 HQ File :01/87/050/00246/AM20/	RLA File :05/24/040/00245/AM20/	Lic.No/Date:0510411360 25.07.2019	

Decision : The committee considered the request of firm wherein it was mentioned that their Export Product is leather. Therefore, committee decided to transfer the case to Norms Committee-V.

Case No.: 61/8/87-ALC1/2019	Party Name: COCO-LATEX EXPORTS PRIVATE LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Withdrawn
69 HQ File :01/87/050/00248/AM20/	RLA File :10/24/040/00033/AM20/	Lic.No/Date:1010060230 25.07.2019	

Dr. J. K. Man

Decision : The committee considered the reply of the firm, wherein firm has intimated that they have surrendered the license. Therefore, committee decided to withdraw the case.

Case No.:62/8/87-ALC1/2019 Party Name:MRL TYRES LIMITED Meet No/Date:11/87-ALC1/2019 06.11.2019 Status:Deferred
70 HQ File RLA File :01/87/050/00249/AM20/ :05/24/040/00235/AM20/ Lic.No/Date:0510411375 26.07.2019

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No.:70/8/87-ALC1/2019 Party Name: INDICA CONVEYORS LIMITED Meet No/Date:11/87-ALC1/2019 06.11.2019 Status:Approved
HQ File RLA File :01/87/050/00257/AM20/ :30/24/040/00060/AM20/ Lic.No/Date:3010104764 26.07.2019

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/290/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC CONVEYOR BELT Net contents of (1) High Tenacity Polyester Filament Yarn 1000 D and above : 162260 Kg (2) PVC Resin : 132353 Kg (3) Flame Resistant Plasticizer - Rcofos 508/ Isopropylate Triphenyl Phosphate (IPPP) / Disflamoll DPK : 73530 Kg	500000Kg	High Tenacity Polyester Filament Yarn 1000 D and above	168750Kg
		PVC Resin	135000Kg
		Flame Resistant Plasticizer - Rcofos 508 / Isopropylate Triphenyl Phosphate (IPPP) / Disflamoll DPK	75000Kg
		Antimony Trioxide	10000Kg
		DOP / DINP Organic Chemical	25000Kg
		Resorcinol	9000Kg
		Zinc Borate	5000Kg
		Misc. Chem. like CPW, Antistatic Agents	16000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:71/8/87-ALC1/2019 Party Name: SERVEWELL HOUSEHOLD APPLIANCES Meet No/Date:11/87-ALC1/2019 06.11.2019 Status:Deferred
72 HQ File RLA File :01/87/050/00258/AM20/ :24/24/040/00022/AM20/ Lic.No/Date:2410042829 26.07.2019

A. G. P. Kumar

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:65/8/87-
ALC1/2019

Party Name: TIME
TECHNOPLAST LTD.

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Deferred

73 HQ File
:01/87/050/00252/AM20/

RLA File
:03/95/040/01385/AM19/

Lic.No/Date:0310830636
29.07.2019

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No.:66/8/87-
ALC1/2019

Party Name: TATTVA
ENTERPRISES LLP

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Approved

HQ File
:01/87/050/00253/AM20/

RLA File
:03/95/040/00380/AM20/

Lic.No/Date:0310830643
29.07.2019

Decision : The committee considered the case as per agenda and decided to ratify the license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
BAGS OF POLYETHYLENE (MADE OUT OF LDPE GRANULES & REPROCESSED LLDPE GRANULES) {CONTAINING LDPE 60% & LLDPE 40%}	200000Kg	LDPE GRANULES	126000Kg
		REPROCESSED LLDPE GRANULES	84000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:74/8/87-
ALC1/2019

Party Name: OCEAN
THERMOPLASTIC
ELASTOMERS PRIVATE
LIMITED

Meet No/Date:11/87-
ALC1/2019
06.11.2019

Status:
Approved

HQ File
:01/87/050/00261/AM20/

RLA File
:05/24/040/00255/AM20/

Lic.No/Date:0510411391
29.07.2019

Decision : The committee considered the case as per agenda and decided to ratify the license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
THERMOPLASTIC RUBBER COMPOUND	18000Kg	SBS- THERMOPLASTIC ELASTOMER OIL EXTENDED STYRENE BUTADIENE STYRENE BLOCK CO-POLYMER	1.02Kg/Kg content in Export Product
RA may take consequential action as per Policy / Procedures			

Case No.:78/8/87- ALC1/2019	Party Name: SHRINATH ROTOPACK PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
76 HQ File :01/87/050/00265/AM20/	RLA File :09/24/040/00220/AM20/	Lic.No/Date:0910067850 30.07.2019	
Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:79/8/87- ALC1/2019	Party Name: PACT CLOSURE SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
77 HQ File :01/87/050/00266/AM20/	RLA File :07/24/040/00098/AM20/	Lic.No/Date:0710115234 31.07.2019	
Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:80/8/87- ALC1/2019	Party Name: UMASREE TEXPLAST PVT. LTD.,	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
78 HQ File :01/87/050/00267/AM20/	RLA File :08/24/040/00142/AM20/	Lic.No/Date:0810145899 02.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:87/8/87- ALC1/2019	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
79 HQ File :01/87/050/00274/AM20/	RLA File :52/21/040/00083/AM20/	Lic.No/Date:5210043137 05.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:84/8/87- ALC1/2019	Party Name: GULNAR PLASTICS PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
80 HQ File :01/87/050/00271/AM20/	RLA File :03/94/040/00354/AM20/	Lic.No/Date:0310830825 06.08.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Percentage of net content of each polymer in export product			

L. J. Kumar

Case No.:86/8/87- ALC1/2019	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
81 HQ File :01/87/050/00273/AM20/	RLA File :05/24/040/00263/AM20/	Lic.No/Date:0510411453 06.08.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:88/8/87- ALC1/2019	Party Name: VACMET INDIA LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
82 HQ File :01/87/050/00275/AM20/	RLA File :06/24/040/00027/AM20/	Lic.No/Date:0610039261 07.08.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:89/8/87- ALC1/2019	Party Name: WELSPUN FLOORING LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
83 HQ File :01/87/050/00276/AM20/	RLA File :09/24/040/00247/AM20/	Lic.No/Date:0910067882 08.08.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:90/8/87- ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
84 HQ File :01/87/050/00277/AM20/	RLA File :08/24/040/00150/AM20/	Lic.No/Date:0810145935 08.08.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:91/8/87- ALC1/2019	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
85 HQ File :01/87/050/00278/AM20/	RLA File :04/24/040/00057/AM19/	Lic.No/Date:0410165949 08.08.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}

86 Case No.:92/8/87-	Party Name: RMG	Meet No/Date:11/87-	Status:
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A. L. P. K. S. M.

ALC1/2019	POLYVINYL INDIA LTD.	ALC1/2019 06.11.2019	Deferred
HQ File :01/87/050/00279/AM20/	RLA File :05/24/040/00260/AM20/	Lic.No/Date:0510411472 08.08.2019	

Decision : The committee considered the case as per agenda and noted that firm was requested on 02.09.2019 for Hard Copy of the application. However, the same has not been received. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:36/9/87- ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Approved
HQ File :01/87/050/00315/AM20/	RLA File :03/95/040/00475/AM20/	Lic.No/Date:0310831223 26.08.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/46/2019/-TSW dated 04.11.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED IN KG FOR UNIT KG OF RESULTANT PRODUCT
RUBBER FLOOR COVERINGS & MATS	700000Kg	NATURAL RUBBER : PALE CREPE	0.097
		NATURAL RUBBER RSS	0.182
		SYNTHETIC RUBBER SBR SERIES 1502	0.160
		ZINC OXIDE	0.021
		ANTIOXIDANT (NON-STAINING)	0.008
		ACCELERATORS : CBS	0.009
		RETARDER PVI	0.003
		TITANIUM DI- OXIDE	0.035
		SILANE BONDING AGENT SI-69	0.004
		CARBON BLACK	0.080
		PLASTICIZER : PEG 4000	0.008
		BASE OIL T-110	0.015
		STEARIC ACID	0.009
		CONSUMABLES : SILICON EMULSION	0.004
		PACKING MATERIAL : PLASTIC PALLETS	700 Numbers (for export of 700000Kg)

Note: 1. There should be a value cap on Antioxidant/Retarder/Accelerator as per General Note 8 of Rubber Chemicals of Hand Book of Procedure Vol. II.
2. All the plastic pallets will be exported back along with the export item.
RA may take consequential action as per Policy / Procedures

Antip Kuzman

Case No.:1/11/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
88 HQ File :01/87/050/00319/AM20/	RLA File :03/94/040/00429/AM20/	Lic.No/Date:0310831295 29.08.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No.:2/11/87- ALC1/2019	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
89 HQ File :01/87/050/00320/AM20/	RLA File :05/23/040/00212/AM20/	Lic.No/Date:0510411683 29.08.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

Case No.:3/11/87- ALC1/2019	Party Name: APOLLO PIPES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
90 HQ File :01/87/050/00321/AM20/	RLA File :05/23/040/00209/AM20/	Lic.No/Date:0510411684 29.08.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:4/11/87- ALC1/2019	Party Name: APOLLO PIPES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
91 HQ File :01/87/050/00322/AM20/	RLA File :05/23/040/00210/AM20/	Lic.No/Date:0510411685 29.08.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:5/11/87- ALC1/2019	Party Name: APOLLO PIPES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
92 HQ File :01/87/050/00323/AM20/	RLA File :05/23/040/00211/AM20/	Lic.No/Date:0510411686 29.08.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:6/11/87- ALC1/2019	Party Name: CHAT LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
93 HQ File :01/87/050/00324/AM20/	RLA File :03/94/040/00380/AM20/	Lic.No/Date:0310831324 30.08.2019	

Lilip. Kumar

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.: 7/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
94 HQ File :01/87/050/00325/AM20/	RLA File :03/95/040/00490/AM20/	Lic.No/Date:0310831337 03.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter.

Case No.: 8/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
95 HQ File :01/87/050/00326/AM20/	RLA File :03/95/040/00523/AM20/	Lic.No/Date:0310831345 03.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.: 9/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
96 HQ File :01/87/050/00327/AM20/	RLA File :03/95/040/00517/AM20/	Lic.No/Date:0310831346 03.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.: 13/11/87- ALC1/2019	Party Name: SHAKUN POLYMERS LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
97 HQ File :01/87/050/00331/AM20/	RLA File :34/24/040/00177/AM20/	Lic.No/Date:3410045413 03.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No.: 10/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
98 HQ File :01/87/050/00328/AM20/	RLA File :03/95/040/00547/AM20/	Lic.No/Date:0310831377 04.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.: 11/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
99 HQ File :01/87/050/00329/AM20/	RLA File :03/95/040/00546/AM20/	Lic.No/Date:0310831378 04.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.: 12/11/87-	Party Name: RELIANCE	Meet No/Date: 11/87-	Status:
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Signature

ALC1/2019	INDUSTRIES LIMITED	ALC1/2019 06.11.2019	Deferred
HQ File :01/87/050/00330/AM20/	RLA File :03/95/040/00539/AM20/	Lic.No/Date:0310831379 04.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:14/11/87- ALC1/2019	Party Name: IMPEL EXPORTS	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
101 HQ File :01/87/050/00332/AM20/	RLA File :07/24/040/00121/AM20/	Lic.No/Date:0710115382 04.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:15/11/87- ALC1/2019	Party Name: AUM UDYOG	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
102 HQ File :01/87/050/00333/AM20/	RLA File :22/24/040/00036/AM20/	Lic.No/Date:2210016246 04.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Case No.:16/11/87- ALC1/2019	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
103 HQ File :01/87/050/00334/AM20/	RLA File :07/24/040/00122/AM20/	Lic.No/Date:0710115383 04.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Case No.:17/11/87- ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
104 HQ File :01/87/050/00335/AM20/	RLA File :07/24/040/00124/AM20/	Lic.No/Date:0710115385 05.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:18/11/87- ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
105 HQ File :01/87/050/00336/AM20/	RLA File :07/24/040/00125/AM20/	Lic.No/Date:0710115386 05.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Ailip Kumar

Case No.:19/11/87- ALC1/2019	Party Name: MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
106 HQ File :01/87/050/00337/AM20/	RLA File :03/95/040/00463/AM20/	Lic.No/Date:0310831393 06.09.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:20/11/87- ALC1/2019	Party Name: ENTREMONDE POLYCOATERS LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
107 HQ File :01/87/050/00338/AM20/	RLA File :03/94/040/00438/AM20/	Lic.No/Date:0310831394 06.09.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:21/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
108 HQ File :01/87/050/00339/AM20/	RLA File :03/95/040/00538/AM20/	Lic.No/Date:0310831411 06.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:22/11/87- ALC1/2019	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
109 HQ File :01/87/050/00340/AM20/	RLA File :34/24/040/00157/AM20/	Lic.No/Date:3410045439 09.09.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:23/11/87- ALC1/2019	Party Name: R.V.R. TECHNOLOGIES LTD,	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
110 HQ File :01/87/050/00341/AM20/	RLA File :05/24/040/00328/AM20/	Lic.No/Date:0510411787 11.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No.:24/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
111 HQ File :01/87/050/00342/AM20/	RLA File :03/95/040/00576/AM20/	Lic.No/Date:0310831501 12.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Ashish Kumar

112	Case No.:25/11/87- ALC1/2019	Party Name: CHIRIPAL POLY FILMS LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00343/AM20/	RLA File :08/24/040/00178/AM20/	Lic.No/Date:0810146143 12.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

113	Case No.:26/11/87- ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00344/AM20/	RLA File :10/24/040/00050/AM20/	Lic.No/Date:1010060271 12.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

114	Case No.:27/11/87- ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00345/AM20/	RLA File :08/24/040/00183/AM20/	Lic.No/Date:0810146146 12.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

115	Case No.:28/11/87- ALC1/2019	Party Name: BENEXI VINYL PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00346/AM20/	RLA File :05/23/040/00235/AM20/	Lic.No/Date:0510411826 12.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

116	Case No.:29/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00347/AM20/	RLA File :03/95/040/00314/AM20/	Lic.No/Date:0310831521 13.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

117	Case No.:30/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00348/AM20/	RLA File :03/95/040/00041/AM20/	Lic.No/Date:0310831522 13.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

S. P. Kumar

118	Case No.:31/11/87- ALC1/2019	Party Name: EM TECHNIK INDIA PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00349/AM20/	RLA File :31/83/040/00080/AM20/	Lic.No/Date:3110067532 16.09.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

119	Case No.:33/11/87- ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00351/AM20/	RLA File :07/24/040/00132/AM20/	Lic.No/Date:0710115431 16.09.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

120	Case No.:34/11/87- ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00352/AM20/	RLA File :07/24/040/00133/AM20/	Lic.No/Date:0710115432 16.09.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

121	Case No.:35/11/87- ALC1/2019	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00353/AM20/	RLA File :07/24/040/00134/AM20/	Lic.No/Date:0710115433 16.09.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

122	Case No.:32/11/87- ALC1/2019	Party Name: R R KABEL LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00350/AM20/	RLA File :03/95/040/00465/AM20/	Lic.No/Date:0310831601 17.09.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

123	Case No.:36/11/87- ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00354/AM20/	RLA File :08/24/040/00192/AM20/	Lic.No/Date:0810146204 18.09.2019	

A. B. Kumar

[Signature]
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Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.:37/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00355/AM20/	RLA File :03/95/040/00535/AM20/	Lic.No/Date:0310831626 19.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:38/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
125 HQ File :01/87/050/00356/AM20/	RLA File :03/95/040/00536/AM20/	Lic.No/Date:0310831627 19.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:39/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
126 HQ File 01/87/050/00357/AM20/	RLA File 03/95/040/00562/AM20/	Lic.No/Date:0310831628 19.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:40/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
127 HQ File :01/87/050/00358/AM20/	RLA File :03/95/040/00566/AM20/	Lic.No/Date:0310831629 19.09.2019	

'Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:41/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
HQ File :01/87/050/00359/AM20/	RLA File :03/95/040/00561/AM20/	Lic.No/Date:0310831631 19.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:42/11/87- ALC1/2019	Party Name: FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
129 HQ File :01/87/050/00360/AM20/	RLA File :05/23/040/00216/AM20/	Lic.No/Date:0510411900 20.09.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Libb Kerman

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Case No.:43/11/87- ALC1/2019	Party Name: R R KABEL LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
130 HQ File :01/87/050/00361/AM20/	RLA File :03/95/040/00604/AM20/	Lic.No/Date:0310831697 23.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:44/11/87- ALC1/2019	Party Name: R R KABEL LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
131 HQ File :01/87/050/00362/AM20/	RLA File :03/95/040/00605/AM20/	Lic.No/Date:0310831698 23.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:45/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
132 HQ File :01/87/050/00363/AM20/	RLA File :03/95/040/00126/AM20/	Lic.No/Date:0310831726 23.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:46/11/87- ALC1/2019	Party Name: PARIKH PACKAGING PRIVATE LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
133 HQ File :01/87/050/00364/AM20/	RLA File :08/24/040/00198/AM20/	Lic.No/Date:0810146219 23.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Case No.:47/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
134 HQ File :01/87/050/00365/AM20/	RLA File :03/95/040/00594/AM20/	Lic.No/Date:0310831734 24.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:48/11/87- ALC1/2019	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
135 HQ File :01/87/050/00366/AM20/	RLA File :03/95/040/00474/AM20/	Lic.No/Date:0310831752 24.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:49/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
136 HQ File :01/87/050/00367/AM20/	RLA File :03/95/040/00602/AM20/	Lic.No/Date:0310831757 24.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:50/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
137 HQ File :01/87/050/00368/AM20/	RLA File :03/95/040/00599/AM20/	Lic.No/Date:0310831759 24.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:51/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
138 HQ File :01/87/050/00369/AM20/	RLA File :03/95/040/00600/AM20/	Lic.No/Date:0310831760 24.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:52/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
139 HQ File :01/87/050/00370/AM20/	RLA File :03/95/040/00614/AM20/	Lic.No/Date:0310831792 25.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:53/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
140 HQ File :01/87/050/00371/AM20/	RLA File :03/95/040/00613/AM20/	Lic.No/Date:0310831793 25.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:54/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
141 HQ File :01/87/050/00372/AM20/	RLA File :03/95/040/00615/AM20/	Lic.No/Date:0310831794 25.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Case No.:55/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
142 HQ File :01/87/050/00373/AM20/	RLA File :03/95/040/00629/AM20/	Lic.No/Date:0310831795 25.09.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

Atul Kumar

143	Case No.:56/11/87- ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00374/AM20/	RLA File :08/24/040/00205/AM20/	Lic.No/Date:0810146234 26.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

144	Case No.:60/11/87- ALC1/2019	Party Name: APOLLO INDUSTRIES	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00378/AM20/	RLA File :52/24/040/00032/AM20/	Lic.No/Date:5210043188 26.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

145	Case No.:57/11/87- ALC1/2019	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00375/AM20/	RLA File :03/94/040/00500/AM20/	Lic.No/Date:0310831864 27.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

146	Case No.:58/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00376/AM20/	RLA File :03/95/040/00554/AM20/	Lic.No/Date:0310831893 27.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

147	Case No.:59/11/87- ALC1/2019	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00377/AM20/	RLA File :03/95/040/00510/AM20/	Lic.No/Date:0310831895 27.09.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

148	Case No.:61/11/87- ALC1/2019	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
	HQ File :01/87/050/00379/AM20/	RLA File :05/23/040/00252/AM20/	Lic.No/Date:0510411970 27.09.2019	

A. P. Kumar

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.: 62/11/87- ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
149 HQ File :01/87/050/00380/AM20/	RLA File :08/24/040/00209/AM20/	Lic.No/Date:0810146257 27.09.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.: 63/11/87- ALC1/2019	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
150 HQ File :01/87/050/00381/AM20/	RLA File :03/94/040/00516/AM20/	Lic.No/Date:0310831957 01.10.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}

Case No.: 64/11/87- ALC1/2019	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
151 HQ File :01/87/050/00382/AM20/	RLA File :24/24/040/00031/AM20/	Lic.No/Date:2410042876 01.10.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

Case No.: 65/11/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
152 HQ File :01/87/050/00383/AM20/	RLA File :03/94/040/00515/AM20/	Lic.No/Date:0310831982 03.10.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

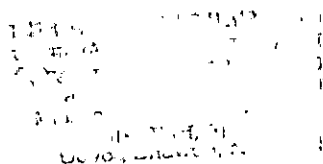
Case No.: 66/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
153 HQ File :01/87/050/00384/AM20/	RLA File :03/95/040/00668/AM20/	Lic.No/Date:0310831994 03.10.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

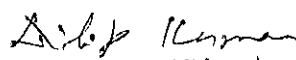
Case No.: 67/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87- ALC1/2019 06.11.2019	Status: Deferred
154 HQ File	RLA File	Lic.No/Date:0310831995	

	:01/87/050/00385/AM20/	:03/95/040/00666/AM20/	03.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 68/11/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
155	HQ File :01/87/050/00386/AM20/	RLA File :03/95/040/00664/AM20/	Lic.No/Date:0310831996 03.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 69/11/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
156	HQ File :01/87/050/00387/AM20/	RLA File :03/95/040/00639/AM20/	Lic.No/Date:0310832026 04.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 70/11/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
157	HQ File :01/87/050/00388/AM20/	RLA File :03/95/040/00597/AM20/	Lic.No/Date:0310832070 07.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 71/11/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
158	HQ File :01/87/050/00389/AM20/	RLA File :03/95/040/00087/AM20/	Lic.No/Date:0310832101 09.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 72/11/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
159	HQ File :01/87/050/00390/AM20/	RLA File :03/95/040/00628/AM20/	Lic.No/Date:0310832120 10.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 73/11/87-ALC1/2019	Party Name: JAYSHRI PROPACK PVT. LTD	Meet No/Date: 11/87-ALC1/2019 06.11.2019	Status: Deferred
160	HQ File :01/87/050/00391/AM20/	RLA File :08/24/040/00217/AM20/	Lic.No/Date:0810146311 10.10.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

A. P. K. Man



	Case No.:74/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
161	HQ File :01/87/050/00392/AM20/	RLA File :03/95/040/00640/AM20/	Lic.No/Date:0310832142 10.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.:75/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
162	HQ File :01/87/050/00393/AM20/	RLA File :03/95/040/00665/AM20/	Lic.No/Date:0310832143 10.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.:76/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
163	HQ File :01/87/050/00394/AM20/	RLA File :03/95/040/00601/AM20/	Lic.No/Date:0310832157 11.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.:77/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
164	HQ File :01/87/050/00395/AM20/	RLA File :03/95/040/00598/AM20/	Lic.No/Date:0310832172 11.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.:78/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
165	HQ File :01/87/050/00396/AM20/	RLA File :03/95/040/00673/AM20/	Lic.No/Date:0310832174 11.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.:79/11/87- ALC1/2019	Party Name: SHIRINATH ROTO PACK PVT LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
166	HQ File :01/87/050/00397/AM20/	RLA File :09/24/040/00359/AM20/	Lic.No/Date:0910068075 11.10.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			
	Case No.:80/11/87- ALC1/2019	Party Name: LUNARMECH TECHNOLOGIES PVT.LTD.	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Approved
167				


 दिलीप कुमार/DILIP KUMAR
 सचिव महानिदेशक, वस्त्र एवं तंतु
 विभाग
 भारत सरकार
 नई दिल्ली-110002

HQ File :01/87/050/00398/AM20/	RLA File :05/23/040/00273/AM20/	Lic.No/Date:0510412080 11.10.2019
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Decision : The committee considered the case as per agenda and decided to ratify the license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PLASTIC (PP) CLOSURE OF PROPYLENE COPOLYMERS CONTAINING 90% CONTENT OF PROPYLENE COPOLYMERS	300MT	PROPYLENE COPOLYMER GRANULES	272.700MT
RA may take consequential action as per Policy / Procedures			

Case No.:81/11/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:11/87- ALC1/2019 06.11.2019	Status: Deferred
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168 HQ File :01/87/050/00399/AM20/	RLA File :03/95/040/00651/AM20/	Lic.No/Date:0310832185 14.10.2019
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Decision : The committee considered the case as per agenda and decided to defer the matter

Meeting ended with a vote of thanks to the Chair.

S. P. Kumar

उद्योग भवन, नई दिल्ली
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi